

Notice to persons having claims on attached property. (Rule 581)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

Whereas in pursuance of a warrant of sale, dated the day of 19 , the Sheriff has been directed to sell the following property, at the instance of

(Description of property)

Notice is hereby given to all persons having any right or interest in or any charge or claim on the abovenamed property (other than claims involving an objection to the attachment or seeking the removal of the same), that they should on or before the day of 19 , lodge in my office a statement verified by oath or solemn affirmation of such right, interest, charge or claim.

Dated this day of 19 .

Commissioner.